

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO(s) . 7753 OF 2009

GHAZIABAD DEVELOPMENT AUTHORITY

Appellant(s)

VERSUS

BRIJISH DIXIT

Respondent(s)

O R D E R

No one appears for the appellant-Authority. Even on the previous date of hearing no one had appeared on its behalf.

The appeal is therefore dismissed for non-prosecution.

.....CJI.
(T.S. THAKUR)

.....J.
(A.M. KHANWILKAR)

NEW DELHI
DATED 15th SEPTEMBER, 2016.

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 7753/2009

GHAZIABAD DEVELOPMENT AUTHORITY

Appellant(s)

VERSUS

BRIJISH DIXIT

Respondent(s)

(with office report)

Date : 15/09/2016 This appeal was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.M. KHANWILKAR

For Appellant(s) Mr. T. Mahipal, Adv. (Not Present)

For Respondent(s)

The Court made the following
O R D E R

No one appears for the appellant-Authority. Even on the previous date of hearing no one had appeared on its behalf.

The appeal is therefore dismissed for non-prosecution.

(MAHABIR SINGH)
COURT MASTER

(VEENA KHERA)
COURT MASTER

(Signed order is placed on the file)